

- (12) The Export (Quality Control and Inspection) Amendment Bill, 1984.
- (13) The Merchant Shipping (Amendment) Bill, 1984.
- (14) The Delhi Municipal Corporation (Amendment) Bill, 1984.
- (15) The Aluminium Corporation of India Limited (Acquisition and Transfer of Aluminium Undertakings) Bill, 1984.
- (16) The Banking Service Commission Bill, 1984.

... (व्यवधान)

अध्यक्ष महोदय : आप रोकते, बिला-वजह बोलते हैं, तो उसका क्या इलाज है।

श्री हरीश गंगवार : (पीलीभीत) : किस तरीके से रोकते हैं—बैठ जाओ, "शट-अप"।

अध्यक्ष महोदय : मैंने किसी को नहीं कहा है—"शट-अप"।

I never said 'shut up'. I never say like this... It is wrong. It is absolutely wrong. I have never said it to anybody.

(Interruptions)

श्री हरीश कुमार गंगवार : श्रीमान्, मैं आपकी इस बात के खिलाफ वाक-आउट करता हूँ।

12.19 hrs.

(Shri Horish Kumar Gangwar then left the House)

BUSINESS ADVISORY COMMITTEE

Sixty-third Report

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTRY OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H. K. L. BHAGAT) : I beg to move :

"That this House do agree with the Sixty-third Report of the Business Advisory Committee presented to the House on the 23rd July, 1984."

(Interruptions)

MR. SPEAKER : I never said 'shut up' I only said 'Sit down'.

श्री अटल बिहारी वाजपेयी (नई दिल्ली) : अध्यक्ष जी, आप स्पष्ट कर दीजिए, आपने कहा था—सिट-डाउन। गलतफहमी हो रही है कि आपने कहा है—"शट-अप", लेकिन रिकार्ड में है—"सिट-डाउन"।

MR. SPEAKER : Look here. Gentlemen, I will beg to 10 times apology if I have said 'Shut up'. I never said 'shut up'. I only said 'Sit down'.....I only said that I have said ten times till to-day to Mr. Rajda, Mr. Jagpal Singh and to everybody that I am going to discuss it. Still he is going on shouting at me.....I am going to name him.

... (व्यवधान) ...

अध्यक्ष महोदय : गंगवार जी, आप वापिस आ गए। आप बोलेंगे। इसको आप मूव करेंगे।

श्री हरीश कुमार गंगवार (पीलीभीत) : इससे ज्यादा देर तक आपके खिलाफ वाक आउट नहीं करना चाहता। ... (व्यवधान) ...

अध्यक्ष महोदय : आपको पता नहीं था,
आप क्या कर रहे थे ।

... (व्यवधान)

MR. SPEAKER : Both of you may
move your amendments.

(Dr. Subramaniam Swamy)

DR. SUBRAMANIAM SWAMY
(Bombay North-East) : I beg to move :

"That in the motion, add at the end :
"subject to modification that the time
recommended for the Resolution seek-
ing disapproval of the Terrorist Affected
Areas (Special Courts) Ordinance, 1984
and the Terrorist Affected Areas (Spe-
cial Courts) Bill, 1984 be increased from
3 hours to 6 hours." (1)

MR. SPEAKER : Shri Gangwar.

PROF. MADHU DANDAVATE
(Rajapur) : He has not walked out. He is
walking in.

MR. SPEAKER : Let him move his
amendment.

SHRI HARISH KUMAR GANGWAR :
I beg to move :

"That in the motion, add at the end :
"subject to modification that the time
recommended for :—

(i) The Dowry Prohibition (Amend-
ment) Bill, 1984 be increased from
2/1-2 hours to 6 hours ; and

(ii) The National Security (Second
Amendment) Bill, 1984 (to replace
Ordinance) be increased from 2
hours to 4 hours." (2)

DR. SUBRAMANIAM SWAMY : I
request that whenever you say, 'Sit down'
you say that slowly.

MR. SPEAKER : I am also a human
being. You do not realise that ; you sym-
pathise with me. I have said it ten times or
twenty times that we are being pressed for
the time. I am one of you. That you do
not appreciate.

DR. SUBRAMANIAM SWAMY : Sir,
I have only one point to make. I wanted
the number of hours for the Terrorist
Affected Areas (Special Courts) Ordinance
and the Terrorist Affected Areas (Special
Courts) Bill be increased from 3 hours to
6 hours because the whole concept of juris-
prudence has been changed in this Bill. In
democracy, we believe that unless an inno-
cent person proves that he is not guilty,
according to this Bill, he is partially assumed
to be guilty, practically it works out to this.
When we discuss this Bill, it will come out
that he is assumed to be guilty unless he
proves his innocence.

So, Sir, these three hours are totally
insufficient. Since abridgment of funda-
mental rights is going to take place, I would
like that the time for this be increased to six
hours.

श्री हरीश कुमार - रातवार : अध्यक्ष महोदय,
डावरी प्राहिबिशन अमेण्डमेंट बिल में कमेटी ने
बहुत समय लगाया है और उसने काफी खोज-
बीन की है। यह ऐसा मसला है जो सारे देश
को प्रभावित करता है ढाई घण्टे के अन्दर इस
पूरे सदन के लोग अपनी राय जाहिर नहीं कर
सकते, इसलिये में मुनासिब समझता हूँ कि
इसमें अधिक से अधिक समय दिया जाए, जिससे
हर माननीय सदस्य की राय इस पर आ सके।

पहले ही यह बिल बहुत दिनों के बाद
आया है, कमेटी ने इस पर काफी खोजबीन की
है, लेकिन जैसी राय अखबारों में छपी है, उसके
हिसाब से तो यह अभी भी इनकम्प्लीट है।

(श्री हरीश कुमार गंगवार.)

ऐसी सूरत में इस पर और ज्यादा सुझाव आने चाहिये, जिससे कि एक व्यापक कानून बन सके। इसके लिए अधिक समय की आवश्यकता है।

श्री छटल बिहारी बाजपेयी : अध्यक्ष जी, कल विरोधी दल वाले बिजनेस एडवाइजरी कमेटी की बैठक में उपस्थित नहीं थे, इसलिए यदि आप मेरे सुझाव को स्वीकार करें तो इस पूरी रिपोर्ट को फिर से बिजनेस एडवाइजरी कमेटी को भेज दें.....

अध्यक्ष महोदय : हम ऐसा करेंगे, जल्दी ही दूसरी बैठक बुला लेंगे।

श्री छटल बिहारी बाजपेयी : लेकिन समय का निर्धारण तो आज हो जायेगा।

अध्यक्ष महोदय : बाद में देख लेंगे।

PROF. MADHU DANDAVATE : I had given a formal amendment to this effect. I do not know what has happened to that. Everything is guillotined here.

MR. SPEAKER : That cannot be done. It is done with your cooperation. That does not matter. There is no problem on that score.

PROF. MADHU DANDAVATE : After Marine Antoniette, this is the greatest guillotine.

MR. SPEAKER : When you cooperate, there is no problem.

श्री हरीश कुमार गंगवार : अध्यक्ष महोदय, इसी प्रकार से नेशनल सिक्वोरिटी आर्डिनेन्स का

मामला है जिसको आप एक्ट बनाने जा रहे हैं। दूसरों की आजादी को छीनने के लिए किस किस प्रकार के उपाय सरकार कर रही है, असामाजिक तत्वों के नाम पर कितने बेगुनाह पकड़ कर आज बन्द कर रही है—इस पर विचार करने के लिए दो घण्टे का समय कहां काफी हो सकता है। मैं आपसे अनुरोध करूंगा कि इसके लिए चार घण्टे का समय कर दिया जाये। आप स्वयं समझदार हैं, इसलिए मैं अधिक समय नहीं लेना चाहता हूँ।

SHRI H.K.L. BHAGAT : This is not the time for me to go into the merits.

I do not agree with the hon. Member Dr. Subramaniam Swamy so far as his argument is concerned. I do not also agree with the other hon. Member, Shri Harish Kumar Gangwar. But, as far as the extension of time is concerned, as you yourself said, I shall bring this to the notice of the Business Advisory Committee. As the Chair itself has said it. As the debate proceeds, then, this matter can be looked into.

MR. SPEAKER : I shall now put amendment No. 1 moved by Dr. Subramaniam Swamy and amendment No. 2 moved by Shri Harish Kumar Gangwar together to the vote of the House.

Amendments Nos. 1 and 2 were put and negatived.

MR. SPEAKER : The question is :

“That this House do agree with the Sixty-third Report of the Business Advisory Committee presented to the House on the 23rd July, 1984.”

The motion was adopted